

Evaluation pattern in law, chemistry etc. in Delhi University ..

4709. SHRI K. P. SINGH DEO: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether in the Law, Chemistry, Anthropology etc., students of Delhi University have voiced their grievances that the modified evaluation pattern is discriminatory:

(b) if so, whether Government have gone into their grievances; and

(c) if so, what are the findings and the steps taken to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) According to the information received from the University of Delhi, the students of the Departments of Chemistry and Anthropology have made a representation to the University against the equivalence tables notified by the University for equating grade point averages with numerical marks consequent upon the re-introduction of numerical system of evaluation from 1980-81.

No such representation has been made by law students.

(b) and (c). The representations are under consideration of the Academic Council of the University.

Educational consultancy firm

4710. SHRI JAGDISH TYTLER: SHRI K. MALLANNA:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government are considering a proposal of setting up an educational consultancy firm with a view to providing suitable infrastructure for the educational and training programme in developing countries;

(b) if so, the salient features thereof; and

(c) when this firm is likely to be established?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) Yes, Sir.

(b) The Educational Consultancy Company would offer educational consultancy service to a number of agencies such as Governments and educational institutions of developing countries, funding organisations like the World Bank/Asian Development Bank, International agencies like the UNESCO and ESCAP as well as to Government of India in the context of its technical assistance/economic cooperation programmes. Education in this context would cover the entire spectrum of general as well as professional education and training.

(c) The firm was registered and incorporated in Delhi on June 17, 1981 in the name of "EDUCATIONAL CONSULTANTS INDIA LIMITED". Further action is being taken to complete various other formalities, after which the firm will start functioning.

Indo-U.K. Bilateral Talks

4711. SHRI MANGALRAM PREMI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that India and Great Britain have recently held talks during 1st anuary, 1981 to 31st July, 1981 on many bilateral issues and economic cooperation;

(b) if so, the details of the agreements signed; and

(c) what action have been taken to implement the same?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b). During the visit

of the British Prime Minister to India in April 1981 as many as five Memoranda of Understanding were signed on:

- (i) Cooperation in certain industries and in trade;
- (ii) Collaboration in space activities;
- (iii) Cooperation in science and technology;
- (iv) The development of the Indian power generation sector;
- (v) Cooperation in the development of the Indian Coal Industry.

Letters were also exchanged on two economic cooperation agreements on the Thal Fertilizer Project and on Local Costs Grants for 1981. A Convention on Advocates of Double Taxation was also signed which will facilitate further commercial and economic activities between the two countries.

(c) The Convention on the Avoidance of Double Taxation will come into operation after the necessary approval by the Parliaments of India and U.K. This process is under way.

The Thal Agreement on Fertilizers and the agreement on the Local Costs Grants for 1981 are being implemented. The idea underlying the MOUs was to facilitate Indo-British Collaboration in specified commercial fields. These are to be pursued by the relevant British and Indian counterparts.

संसद् सदस्यों से प्राप्त शिकायतों का निपटान

4712. श्री जयपाल सिंह कश्यप : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1980 और 1981 में संसद् सदस्यों द्वारा पूरे देश में रेल कर्मचारियों के विरुद्ध कितनी शिकायतें की गईं ;

(ख) कितनी शिकायतों को निपटा दिया गया है और कितनी अभी विचाराधीन हैं ; और

(ग) इन शिकायतों को निपटाने में इस प्रकार की देरी के क्या कारण हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग) सूचना क्षेत्रीय रेलों से इकट्ठी की जा रही है और उपलब्ध होते ही सभा पटल पर रख दी जायेगी।

Football Matches of Asian Games

4713. SHRI HANNAN MOLLAH: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government are considering any proposal to arrange football matches of Asian Games to be played outside Delhi upto the quarter final level; and

(b) if so, whether Calcutta will be selected as venue for those pre-quarter final football matches?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b). The matter is under consideration of the Special Organising Committee for Asian Games 1982.

Appointment of French Lecturers in Delhi University

4714. SHRI SAJJAN KUMAR: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Delhi University had advertised for Evening classes in Diploma courses in French and accordingly students were admitted;